

**HIGH COURT OF KARNATAKA
BENGALURU
DATED: JULY 2, 2020**

NOTICE

(In respect of District Judiciary in the State)

1. In case of Chamarajanagara, Kodagu, Koppal and Tumakuru districts, during the last five days, the total active cases exceeded more than 20 and in case of Chitradurga district there were more than 20 cases on July 1, 2020. Therefore, the special provisions in respect of Chamarajanagara, Chitradurga, Kodagu, Koppal and Tumakuru districts, which are contained in Paragraphs 45 and 46A to 46E of the New Standard Operating Procedure dated June 27, 2020 stand withdrawn. Therefore, the provisions contained in the said Standard Operating Procedure, which are applicable to other districts, will apply to these five districts as well. The Principal District and Sessions Judges of those five districts shall take necessary steps in this direction immediately. The parking facility extended to the members of the Bar in these districts shall be withdrawn with effect from July 3, 2020.

2. Considering the peculiar situation which has arisen in Kalaburagi district, physical hearing in all the Courts of the Kalaburagi district shall be stopped immediately and only hearing of the matters by video conferencing will continue, as was being done till May 31, 2020. However, the practice of giving appointment for physical filing of cases will continue. This change in respect of Kalaburagi district will continue till July 10, 2020.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL